COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 35 OF 2018

Dated: 14th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rajasthan Sun Technique Pvt. Ltd. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy R.Ranganadhan

Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran

Mr. Shubham Arya for R-2

ORDER

Admit. Issue notice to the Respondents, returnable on 14.05.2018. Dasti, in addition, is permitted. The learned counsel, Ms. Ranjitha Ramachandran accepts notice on behalf of the second Respondent and prays for one week's time to file vakalatnama. She is permitted to file the same.

The learned counsel appearing for the second Respondent prays for three weeks' time to file reply to the memo of appeal.

The learned counsel appearing for the Appellant prays for three weeks' time thereafter, to file rejoinder to the replies to be filed by the Respondents.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 may file reply on or before 23.04.2018. Thereafter, the learned counsel appearing for the Appellant may file rejoinder submission on or before 11.05.2018 after duly serving copy on the other side.

List this matter on <u>14.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member